

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 122
IB-139/(ND)/2021

IN THE MATTER OF:

Tarannom Shargh International Transportation Company....**Applicant**
Vs.

Lark Logistics Pvt. Ltd.

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 07.04.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:

For the Respondent

: Ms.Madhurika Ray, Adv.

ORDER

Learned Counsel for the Corporate Debtor accepts notice and undertakes to file reply within two weeks, with copy in advance to the other side.

List on 04.06.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Vaishali – 07.04.2021